

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 602 of 2004

Jabalpur, this the 2nd day of August, 2004

Hon'ble Mr. Sarweshwar Jha, Administrative Member
Hon'ble Mr. Madan Mohan, Judicial Member

Anil Kumar Singh,
Age about 25 years
Son of Lata Bechu Singh,
Resident of Village Kusumpur,
P.O. Dildar Nager, Tahsil Jamaniya,
District- Gajipur(U.P.)

APPLICANT

(By Advocate - Shri A.K. Gupta)

VERSUS

1. The Union of India,
Through The Secretary,
Ministry of Defence,
New Delhi.
2. The Commandant,
College of Materials Management,
Post Box No.3, Jabalpur(M.P.)

RESPONDENTS

O R D E R (ORAL)

By Sarweshwar Jha, Administrative Member -

Heard the learned counsel for the applicant.

2. It is observed that the applicant, who had applied for the post of Mazdoor, appeared in the test as well as the interview held for selection of the suitable candidates for the said post. He has claimed that he completed the selection process successfully and also appeared in the interview, but the result of the said test/interview has not been published nor displayed in the notice board. The applicant has also claimed that, according to his knowledge, he has been placed at serial No. 1 in the selection list prepared after the said test/interview. He has also grievance that while the respondent No. 2 is going to issue the appointment letters to other candidates, he has been left out. The grievance of the applicant thus appears to be that he is not likely to be favoured with appointment to the said post even though he is

S. A. Jha

placed at serial No. 1 in the merit list. It appears that the grievance has originated simply out of the fact that the results of the test/interview have not been made public by the respondents. This situation could ^{not} have been occurred if the respondents ~~would have~~ made the results public. However, it is observed that the letters of appointment are yet to be issued by the respondents on the basis of the said test/interview. Accordingly, this Original Application appears to be a little pre-mature. The applicant should have appropriately waited for appointment letters having been issued before he approached this Tribunal for redressal of his grievances, if any.

3. Having regard to the facts and circumstances of the case and also to the fact that the letters of appointment are yet to be issued to the other candidates, we are of the view that this Original Application can be disposed of at this stage itself, even without issuing notices to the respondents, with a direction to the respondents that, since the matter has been raised by the applicant in this OA, it would be appropriate to treat this OA as a representation of the applicant and also to ensure that the result of the selection/interview is transparent, so as to avoid the grievance of the applicant, ^{and} to decide the case of the applicant by giving him an opportunity of personal hearing and to pass a speaking order within a period of three months from the date of receipt of a copy of this order. Ordered accordingly.

(Madan Mohan)
Judicial Member

Sarveshwar Jha
(Sarveshwar Jha)
Administrative Member

"SA"

मुद्रांकन सं. ओ/ल्का..... जबलपुर, दि.....
प्रदिव्यिक दार्जो हितः—

(1) सहिल, उच्च ज्यायालय वाई एसेसियर, जबलपुर
(2) अदेश की/कीलती/एनु के काउंसल *AK Gupta*
(3) प्रत्यर्पी की/कीलती/एनु के काउंसल
(4) विध्यालय, बोरोडा, अहमदाबाद व्यावाही देतु *MJ* 13-8-84

सूचना एवं आवश्यक कार्यवाली देतु

✓ अम रजिस्ट्रार

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